

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1490
ANSWERED ON 10TH FEBRUARY, 2022**

CENTRAL ROAD AND INFRASTRUCTURE FUND

**†1490. SHRI MITESH RAMESHBHAI PATEL (BAKABHAI):
SHRIMATI SHARDABEN ANILBHAI PATEL:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the status of implementation of Central Road and Infrastructure Fund (CRIF) Act, 2000 during the last three years;**
- (b) the details of the beneficiary States during the said period;**
- (c) the details of highways, railway under passes and railway crossings developed from CRIF during the said period;**
- (d) whether the Government has established any mechanism to monitor the utilisation of the said funds and if so, the details thereof; and**
- (e) if not, the reasons therefor?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Ministry is primarily responsible for development and maintenance of National Highways (NHs).

Apart from this the Ministry also allocates fund for State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) and Economic Importance & Interstate Connectivity (EI&ISC).

The Central Road Fund (CRF) Act, 2000 was amended by the Finance Act, 2018 to the Central Road and Infrastructure Fund (CRIF) Act, 2000 and further, amended by the Finance Act, 2019.

As per amendment to the Government of India (Allocation of Business) Rules, 1961 in July, 2018, the subject matter pertains to the Ministry of Finance.

The CRIF is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure, etc., as per the provisions of CRIF Act, 2000 amended by the Finance Act, 2019.

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF and EI&ISC schemes during each of the last three years, are placed at Annexure-I and Annexure-II respectively.

(c) The details of State Roads/ Highways and Railway over-bridges (ROBs) / Railway under-bridges (RUBs) on such State Roads / Highways developed from CRIF and EI&ISC schemes during last three years are as below:-

Sr. No.	Scheme	Length in km., Rs. in crore				
		State Roads/ Highways			ROBs/RUBs on State Roads / Highways	
		No.	Length	Cost	No.	Cost
1	CRIF	503	6,186	11,893	19	670
2	EI&ISC	15	191	406	0	0

(d) and (e) The Ministry finalized the criteria for allocation of funds for development and maintenance of State Roads [for CRIF and EI & ISC Schemes] under the CRIF Act, 2000 in consultation with the Ministry of Finance and circulated the same to all State Governments and UTs in January, 2020.

This criteria inter-alia provides for: -

- (i) Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.**
- (ii) Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).**
- (iii) Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. Public Works Department (PWDs), Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.**
- (iv) Design of projects to be as per relevant Central Government codes and guidelines.**
- (v) Project monitoring and quality control of works to be done at regular intervals.**
- (vi) Quality monitoring system at State / UT level to consist of experts and supporting staff appointed by State Govt. / UT including State Quality Monitor.**
- (vii) Quality monitoring system at State / UT level to devise a Quality Assurance System delineating requirements of quality, responsibility of officers and contractors, conduct independent tests, examine Quality Assurance documentation, responsibility of training PWD staff and recommending laboratory and field testing facilities.**
- (viii) Inspection of works by civil engineer(s) having degree in civil engineering and 10 years' experience / Inspection of works by an independent impartial agency/ firm.**

As per the CRIF Act, 2000 amended through Finance Act, 2019, the Central Government is no longer responsible for monitoring of State road projects under these schemes and expenditure incurred thereon.

ANNEXURE - I**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) and (b) OF LOK SABHA UNSTARRED QUESTION NO. 1490 FOR ANSWER ON 10.02.2022 ASKED BY SHRI MITESH RAMESHBHAI PATEL (BAKABHAI) AND SHRIMATI SHARDABEN ANILBHAI PATEL REGARDING CENTRAL ROAD AND INFRASTRUCTURE FUND**

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF during each of the last three years: -

Sr. No.	State/UT	Amount in Rs. crore					
		2018-19		2019-20		2020-21	
		Accrual	Release*	Accrual	Release*	Accrual	Release*
1	Andhra Pradesh	330.27	326.88	349.64	350.08	325.54	322.00
2	Arunachal Pradesh	127.91	108.39	133.20	126.61	125.48	42.03
3	Assam	140.97	255.92	149.03	149.03	140.74	220.81
4	Bihar	197.71	101.49	210.35	223.16	195.30	425.93
5	Chhattisgarh	243.02	214.02	254.60	371.61	237.50	234.92
6	Goa	15.40	17.47	15.67	7.29	14.43	0.00
7	Gujarat	429.28	531.19	451.33	718.87	424.68	430.74
8	Haryana	185.06	80.93	185.10	200.77	167.73	78.54
9	Himachal Pradesh	98.98	92.56	103.27	87.12	97.27	95.95
10	Jharkhand	160.40	63.33	171.07	137.67	160.88	78.77
11	Karnataka	450.54	508.39	476.84	382.57	439.77	434.99
12	Kerala	136.74	122.85	140.54	0.00	132.26	273.99
13	Madhya Pradesh	551.98	625.70	579.67	693.25	541.01	535.13
14	Maharashtra	688.47	780.42	728.84	629.83	683.27	675.84
15	Manipur	36.14	12.95	38.00	12.64	35.85	13.22
16	Meghalaya	41.04	28.53	43.34	29.10	40.81	76.93
17	Mizoram	33.06	23.40	34.55	34.55	32.56	32.28
18	Nagaland	26.70	54.70	27.87	9.29	26.44	37.41
19	Odisha	293.08	111.93	308.94	286.96	289.54	534.19
20	Punjab	158.35	170.11	159.60	259.37	148.77	141.18
21	Rajasthan	644.38	591.86	669.01	415.17	622.71	141.81
22	Sikkim	12.21	16.76	12.89	4.29	12.09	3.98
23	Tamil Nadu	367.76	416.88	379.65	262.37	352.04	503.17
24	Telangana	263.99	279.08	276.37	234.06	256.08	253.29
25	Tripura	18.44	3.44	19.13	22.03	17.89	48.84
26	Uttar Pradesh	578.63	655.91	624.31	541.09	582.69	576.36
27	Uttarakhand	99.05	85.80	103.98	42.58	97.23	61.34
28	West Bengal	212.57	138.33	224.70	451.67	209.20	136.11
29	A& N Islands	20.01	20.52	20.22	6.74	15.12	15.12
30	Chandigarh	5.62	0.00	5.65	0.00	6.16	0.00
31	Dadra & Nagar Haveli	4.52	0.00	4.57	4.57	5.61	5.61
32	Daman & Diu	2.77	0.00	2.80	0.00		
33	Delhi	62.49	0.00	59.99	0.00	34.15	0.00
34	Jammu & Kashmir	348.87	344.75	137.85	152.96	94.51	79.40
35	Ladakh	-	-	103.82	17.36	246.22	96.95
36	Puducherry	12.51	0.00	12.01	4.00	8.47	8.47

***Funds to some States/UTs have been released more than the accrual of a State from the unspent balance of previous years of those States/UTs.**

ANNEXURE – II**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) and (b) OF LOK SABHA UNSTARRED QUESTION NO. 1490 FOR ANSWER ON 10.02.2022 ASKED BY SHRI MITESH RAMESHBHAI PATEL (BAKABHAI) AND SHRIMATI SHARDABEN ANILBHAI PATEL REGARDING CENTRAL ROAD AND INFRASTRUCTURE FUND**

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under EI&ISC schemes during each of the last three years:-

		Amount in Rs. crore					
Sl. No.	State / UT	2018-19		2019-20		2020-21	
		Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.*
1	Arunachal Pradesh	15.00	15.00	40.00	26.49	33.50	33.44
2	Assam	25.00	21.38	52.00	39.97	43	34.81
3	Goa	30.00	25.77	20.00	16.11	10.5	6.39
4	Gujarat	7.00	4.24	2.00	0.04	7.59	7.59
5	Haryana	15.00	13.90	30.00	19.66	11.73	2.4
6	Himachal Pradesh	12.50	8.20	12.00	8.35	6.98	6.48
7	Karnataka	5.00	2.56	2.00	0.00	2.37	2.37
8	Madhya Pradesh	0.00	0.00	0.00	0.00	6.3	6.62
9	Maharashtra	4.00	0.78	2.00	0.00	0.00	0.00
10	Manipur	25.00	27.91	25.00	22.50	40	39.99
11	Meghalaya	15.00	14.15	22.00	20.44	20	19.5
12	Mizoram	0.00	0.00	0.00	0.00	10	5.01
13	Nagaland	55.00	55.46	130.00	147.80	72	71.59
14	Odisha	10.00	14.72	55.00	37.87	46	44.63
15	Punjab	15.00	10.24	3.50	1.80	1.2	1.22
16	Rajasthan	15.00	9.96	5.00	1.86	0.00	0.00
17	Sikkim	6.00	12.63	11.50	9.40	1.78	1.78
18	Tamil Nadu	75.00	66.27	13.00	11.21	34	28.34
19	Telangana	12.00	9.98	10.00	5.95	2.31	2.3
20	Uttar Pradesh	90.00	93.78	26.00	25.91	0.00	0.00
21	West Bengal	3.50	3.33	0.00	0.00	0.00	0.00
22	Jammu & Kashmir	65.00	64.56	5.00	4.62	0.74	0.68

***Authorizations were made to incur expenditure on purely “First Come First Serve” basis subject to the condition that total overall expenditure does not exceed total allocation made during that Financial Year to ensure that there are minimum surrender of funds. Therefore, expenditure for some States have been more than the allocation made during that Financial Year.**

Alloc. – Allocation, Expd. – Expenditure
